

STATEMENT-II

Total Amount sanctioned, spent in Kerala during last three years

(Rs. in lakhs)

S.No.	Name of the Schemes under implementation in Kerala	Total amount sanctioned, spent in Kerala for the schemes during past three years.		
		1993-94 sanctioned & spent	1994-95 sanctioned & spent	1995-96 sanctioned & spent
1.	Family size Biogas Plants	95.48	49.42	87.36
2.	Improved Chulhas	49.93	-	44.76
3.	Biomass	7.79	2.92	5.17
4.	IREP	19.35	41.06	47.95
5.	Uriagram	2.35	-	23.56
6.	SPV Street Lights	67.70	115.13	170.51
	SPV Domestic Lights			
	SPV lanterns			
7.	Stand-alone wind	-	5.91	7.17
8.	Battery Operated Vehicles	-	-	0.16
9.	Solar Thermal Extension Programme	-	0.41	4.69
10.	Solar Cooker	-	-	0.75
11.	Urban & Industrial wastes	-	3.01	2.70

Acquirement of Land

4369. DR. A.K. PATEL : Will the PRIME MINISTER be pleased to state :

(a) the details of land acquired by the ONGC in Gujarat for drilling and other activities;

(b) whether any formula has been chalked out with consultation with the State Government for paying the land price to land owners in the State,

(c) if so, the details thereof;

(d) whether it is a fact that price of land so arrived at is much less as per the prevailing price; and

(e) if so, whether Government propose to increase the price to be paid to the land owners in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) A total of about 2880 Hectares of land has been acquired by ONGC in Gujarat State for drilling and other activities.

(b) to (e). The land required for ONGC's activities are acquired through the State Revenue authorities under the provisions of the Land Acquisition Act, 1894, as amended from time to time. The payment of price for the land so acquired is made by ONGC based on the rates fixed by the State Government from time to time in accordance with the said Act. The question of any revision of these rates does not arise as the issue of

land price comes under the preview of the concerned State Governments.

[Translation]

Rural Electrification

4370. SHRIMATI SHEELA GAUTAM :
SHRI MADHAVRAO SCINDIA :

Will the PRIME MINISTER be pleased to state :

(a) the extent of electrification of villages has been completed in the country during the last three years, till date, State-wise;

(b) the estimated expenditure thereon;

(c) the ratio of electrification between rural and urban areas;

(d) whether the Government propose to privatise the electrification programme;

(e) if so, the details thereof; and

(f) whether all villages of the country are likely to be electrified by 2000AD?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) The details of State-wise electrification of villages during the last 3 years i.e.